

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.304/92

Dated of Order: 4.12.92

BETWEEN:

G.Suseela

...Applicant.

AND

- General Manager, S.C.Rly, Secunderabad.
- 2. Inspector of Works, (ww))
 S.C. (MG)
- 3. The Divisional Railway Manager, S.C.Rly, Secunderabad(MG).

...Respondents.

Counsel for the Applicant

S.A. S. Aseervadamma

Counsel for the Respondents:

.. Mr.V.Bhimanna

CCRAM:

HON BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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To

- 1. The General Manager, S.C.Railway, Secunderabad.
- 2. TheInspector of Works (ww)S.C. (MG) Secunderabad.
- 3. The Divisional Railway Manager, S.C.Rly, Secumderabad (MG)
- 4. One copy to Mrs.S.Aseervadamma, Advocate, 2-2-185/4, Baghamberpet, Hyderabad-13.
- 5. One copy to Mr. Bhimanna, V. SC for Rlys, CAT. Hyd.
- 6. One spare copy.

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Order of the Single Member Bench delivered by Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.).

M.A.1270/92 is filed to condone the delay of 26 days in filing counter affidavit of the respondents. Heard. M.A.1270/92 is allowed.

This is an application filed under Section 19 of
the Administrative Tribunals Act to direct the respondents to
provide an appointment to the applicant on compassionate grounds
and pass such other order or orders as may deem fit and proper in
the corrumstances of the case.

- Counter affidavit is filed by the respondents to this O.A.
- None present on behalf of the applicant. No representation on behalf of the applicant. We have heard Mr.Bhimanna, Standing Counsel for the respondents.
- In the counter filed by the respondents it is stated that the General Manager has given his approval for engagement of the applicant as Casual Labour (Fresh face) on compassionate grounds and the said approval had been communicated to the Sr.DEN.

 Hyderabad for taking necessary action to engage the applicant. As see Suitable orders has been passed for appointment of the applicant on compassionate grounds by the competent authority. Hence there is nothing left to be adjudicated in the Sp. DEN.

So O.A is dismissed, leaving the parties to bear their own costs.

(T.CHANDRASEKHAKA REDDY)

Member (Jud 1.)

Dated: 4th December, 1992

(Dictated in Open Court)

Reputy Rosidran (7)

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TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CHECKED BY.

APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR

V₋C

AND

THE HON'BLE MR.R. BALASUBRAMANIAN: M(A)

AND

THE HON BLE MR.T. CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 4 -12 1992

ORDER/JUDGMENT:

R.A./-E.A./M.A.No.

in'

O.A. NO. BOY 92

T.A. No.

(W.P.No.

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as with drawn

Dismissed for default

M.A. prdered/Rejected

No order as to costs.

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